

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.22**  
**C.A.No.27/2024 in**  
**C.P.No. 67/BB/2022**

**IN THE MATTER OF:**

M/s. Piyush Fiscal Ltd. ... Petitioner  
Vs.  
M/s. Shree PLA Pvt. Ltd. & Ors. . ... Respondents

**Order under Section 241 of Companies Act, 2013**

**Order delivered on: 18.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Aditya  
For the Respondent : Ms. Atulya, for Respondent in CA.27/2024

**ORDER**

**C.A.No.27/2024:**

1. Heard the Ld. Counsel for the Applicant.
2. Issue Notice to Respondents. Registry is directed to prepare the notice and the Counsel for the Applicant is permitted to collect the notice and serve it on the Respondent along with a copy of the Application and other material documents through email as well as by speed post and to file an affidavit of service along with tracking report in the registry well before the next date of hearing.
3. Upon receipt of the notice, Respondent is directed to file reply within three weeks, after serving the copy on the otherside. One week thereafter is granted to the Petitioner to file its response thereto, if any.
4. List the **C.A.** and **C.P.** on **04.07.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**